

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

B. A. No. 3236 of 2020

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Gunja Sinha ... .. Petitioner  
Versus  
The State of Jharkhand ... .. Opp. Party  
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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Mr. Pran Pranay, Advocate  
For the Opp. Party : Mr. Rajesh Kr. Mahtha, A.P.P.  
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04/07.07.2020 Heard Mr. Pran Pranay, learned counsel for the petitioner and Mr. Rajesh Kr. Mahtha, learned A.P.P. for the State.

Petitioner has been made accused in connection with Chandwa P.S. Case No. 62 of 2018 corresponding to G. R. No. 326 of 2018, S. T. No. 188 of 2018.

Earlier the prayer for bail of the petitioner was rejected in B.A. No. 10325 of 2018.

Although learned counsel for the petitioner has stated that one of the co-accused namely Rahul Kumar @ Avinash Kumar has already been granted bail by this Court in B.A. No. 11731 of 2019 as well as Abhay Kumar has also been granted bail by this Court in B.A. No. 4713 of 2019 but it appears that the petitioner is the wife of the deceased and she was the mastermind in conspiring along with the accused persons which led to the commission of murder of her husband.

The case diary reveals that in her initial statement at Paragraph - 15 she had shown concern about the whereabouts of her husband whereas on going through the CDR it appears that she was conversing with the accused persons a number of times on the date of occurrence as well as after the date of occurrence. The said facts, therefore, do not equate the case of the petitioner to that of the co-accused persons who have already been granted bail by this Court.

Regard being had to the fact that there is a strong circumstance emanating on account of the findings recorded in course of investigation, I am not inclined to grant bail to the petitioner. The prayer for bail of the petitioner is, hereby, rejected once again.

*(Rongon Mukhopadhyay, J.)*